

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH,
JAIPUR.
* * *

Date of Decision: May 21, 1993.

OA 288/93
MP 296/93

JAGDISH NARAIN & ORS. ... APPLICANTS.

Vs.

UNION OF INDIA & ORS. ... RESPONDENTS.

CORAM:

HON. MR. JUSTICE D.L. MEHTA, VICE CHAIRMAN.
HON. MR. O.P. SHARMA, ADMINISTRATIVE MEMBER.

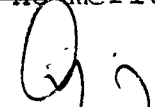
For the Applicants ... SHRI BHANWAR BAGRI.

For the Respondents ... ---

PER HON. MR. JUSTICE D.L. MEHTA, VICE CHAIRMAN.

Heard the learned counsel for the applicant. We have also perused the records. The applicants have produced with the application a copy of Annexure A-2, according to which, 15 posts of Casual Worker were created for a period of three months. The applicants are having an apprehension that their services may be terminated. Creation of the posts is of the temporary nature, and if the workload is there and the sanction is received for continuing the posts, then naturally the persons already selected should be retained and should be continued. In case, no sanction is received for the continuation of the posts, or the workload is reduced, then naturally the persons so appointed will have to go. *on the basis of doctrine last come first go.*

2. With these observations, the Original Application is disposed of, with no order as to costs. The MP ^{also} stands rejected ~~since no merit has been found in the OA.~~ *disposed of accordingly*


(O.P. SHARMA)
MEMBER (A)


(D.L. MEHTA)
VICE CHAIRMAN